

Office Notice, Office Memorandum, of Seram Appearance, Tribunal's Orders of direction & Registrar's Orders.

Tribunal's Orders

Date : : 9 : 93

Writ Petition No. 963 of 1984 filed before Hon'ble High Court, Bombay on 27.04.84 has been transferred to this Tribunal vide order dated 21.07.93. The application has been numbered as T.A. No. 3 /93. It appears that matter has not yet been admitted.

Place the matter before Tribunal for orders on 3/12/93. Issue notice to the parties.

N.K. Verma
(N. K. VERMA)
Member (A)

M.S. Deshpande
M. S. DESHPANDE
(Vice Chairman)

15/11/93

not issued to both side on 4/11/93.

17/11/93

Notice dtd. 11/11/93 issued to Appl. cont. recd. back unproved under postal remark "Left"

me 9/11/93

Date: 3-12-93

None for the parties.

It appears that Rule was issued by the H.C. in W.P. No. 963/84 and a Rule on interim relief was made returnable on 18.6.84. Thus the matter was already admitted by the Bombay H.C. and by the order passed on 21.7.93 by the H.C. the case came to be transferred to this Tribunal. Our earlier order ~~was~~ was therefore not correct.

Notice issued to the applicant was received back with a postal remark "left".

No fresh address is now available.

Mr. P.M. Pradhani appears for the respondents.

Mr. P.M. Pradhani states that he would ascertain the address of the applicant and intimate to the Registry of this Tribunal about it within two weeks. After this particulars are furnished notice to be issued to the applicant.

Matter is fixed for orders on 28.1.94.

Notice
7/12
S.S. 14

M/R Kolhatkar
(M.R. Kolhatkar)
M(A)

(M.S. Deshpande)
Vr

Shri P.M. Pradhani has not given the address of applicant, however the notice not issued to the applicant.

3
25.1.94

Dated: 28.1.94

None for the applicant.
Shri P.M. Pradhan, counsel for
the respondents.

Application is dismissed
in default of appearance of
the applicant.

N.K.B.
(N. K. Verma)
M.A.

(M.S. Deshpande)
Vc

dt-28-1-94
Order/Judgement despatched
to Applicant/Respondent (s)
on 11/2/94

14/2/94

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